

8

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

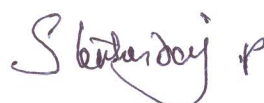
APPLICATION NUMBER :
PETITION NUMBER : TCP/85/2016
NAME OF THE PETITIONER(S) : Dulkarnia Mohamed Jahir Hussain
NAME OF THE RESPONDENT(S) : M/s Power Security Services Private Limited & 3 others
UNDER SECTION : 397/398 of Companies Act 1956

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S.R. Sankarashwaran
For C. Saravanan
Counsel for Respondent No. 2 & 4



P. STEPHEN RAJ
For K. MOORTHY
Counsel for Petitioner



ORDER

Shri P Stephen Raj, counsel for petitioner present. Shri S R Sankarashwaran, counsel for R2 & R4 present. In the last date of hearing, it was reported by the counsel for respondents that this matter has been settled between the parties. Counsel for petitioner sought further time to get instructions from his client regarding the confirmation of the settlement. He ^{he} also filed a memo stating that he has not received any instruction regarding the settlement and appearance, so want to withdraw. The memo is taken on record. Counsel for respondents stated that the parties have settled the matter out of court. Counsel for petitioner is permitted to withdraw. ^{no representation.} In the circumstances the petition is **dismissed in default.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)